

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Allahabad this the 21st day of April 1995.

Original Application no. 356 of 1995.

Hon'ble Mr. S. Das Gupta, Member-A
Hon'ble Mr. T.L. Verma, Member-J

Jahangir Khan, S/o Babu Khan, R/o House no. 225, Foota Chopra, Inside Sayer Gate, Jhansi. and 23 others.

.... Petitioners.

C/P Shri Rakesh Verma.

Versus

- i. Union of India through General Manager, C. Rly, Bombay, V.T.
- ii. The Divisional Railway Manager, Central Railway, Jhansi.

.... Respondents.

C/R ...

O R D E R

Hon'ble Mr. S. Das Gupta, Member-A

Applicant has stated on oath that
he is the son of Railway employee who did not
participate in the Railway strike and is considered
as Loyal workers.

2. Heard Shri Rakesh Verma, learned counsel for the applicant.

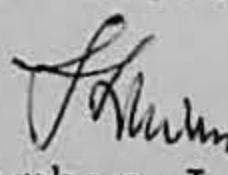
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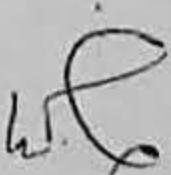
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3. The case of the petitioners is that they ^{are} ~~is~~ the sons of Railway employee who did not participate in the Railway strike of 1974 and ~~was~~ ^{was} assured certain concessions including special consideration in respect of the children for appointment in the Railways. The petitioners contend that after attaining the majority, they ~~has~~ applied for being granted concession of appointment under the Railways but the same has not been considered so far.

4. The learned counsel for the petitioners has drawn our attention to representation dated 28.05.94 at Annexure A-X.

5. We are of the view that at this stage, it will be sufficient to give a direction to the respondents that the said representation dated 28.05.94 be considered and disposed of by a reasoned and speaking order within a period of 3 months from the date of communication of this order. The petition is disposed of at the admission stage with the above direction. There will be no order as to costs.


Member-J


Member-A

/pc/